

केन्द्रीय हिन्दी निदेशालय के कर्मचारी

3899. श्री जगदेव सिंह सिद्धान्ती :  
श्री हुकम चन्द कछवाय :  
श्री युद्धवीर सिंह :

क्या शिक्षा मंत्री 11 मई, 1966 के अतारंकित प्रश्न संख्या 5369 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा तकनीकी शब्दावली के कर्मचारियों को स्थायी बनाने के मामले में और क्या प्रगति हुई है ; और

(ख) उक्त विभागों में कितने पद हैं और उन पर काम करने वाले कितने कर्मचारियों को स्थायी कर दिया गया है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) और (ख). केन्द्रीय हिन्दी निदेशालय और शब्दावली आयोग के अस्थायी पदों के कुछ प्रतिशत को स्थायी बनाने का निर्णय ले लिया गया है और इस विषय में अन्तिम रूप से आदेश शीघ्र ही जारी किये जायेंगे । अस्थायी कर्मचारियों को ऐसे पदों पर स्थायी करने के लिए निकत ध्रुवविष्ट में ही आवश्यक कायवाही की जाएगी ।

केन्द्रीय हिन्दी निदेशालय का किसी अन्य स्थान पर ले जाया जाना

3900. श्री जगदेव सिंह सिद्धान्ती :  
श्री हुकम सिंह कछवाय :  
श्री युद्धवीर सिंह :

क्या शिक्षा मंत्री 11 मई, 1966 के अतारंकित प्रश्न संख्या 5370 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हिन्दी निदेशालय को किसी अच्छे स्थान पर ले जाये जाने के सम्बन्ध में और क्या प्रगति हुई है ; और

(ख) इस कार्यालय को कब तक नये स्थान पर ले जाया जायेगा ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) और (ख). यह मामला दिल्ली में सरकारी कार्यालयों की आवास-व्यवस्था करने वाली मंत्रिमंडल की समिति के विचाराधीन है और निर्णय शीघ्र ही लिये जाने की आशा है ।

#### Settlement Organisation

3901. Shri M. Rampure: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the employees of the Settlement Organisation of the Department of Rehabilitation, are still temporary in spite of their 18 years' service;

(b) if so, the steps being taken to make them permanent; and

(c) how much more time it will take?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) Yes, Sir, but all of them have not put in 18 years' service in the Organisation.

(b) and (c): Employees can be made permanent only against available permanent vacancies. As the work in the Chief Settlement Commissioner's organisation is not of a permanent nature, it has not been possible so far to convert the temporary posts in that organisation into permanent ones, according to the existing orders. A decision has now been taken according to which a percentage of temporary posts in such organisations can be made permanent. Action is in hand to implement this decision.

#### Aided Private Educational Institutions

3902. Shri Sarjoo Pandey:  
Shri Warrior:  
Shri Hukam Chand  
Kachhavaia:  
Shri Vishram Prasad:  
Shri Yudhvir Singh:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Delhi Parents Teachers' Council sub-

mitted a memorandum to him in April, 1966 in which certain serious charges of corruption, wastage and inefficiency against the aided private educational institutions and the Educational Department of Delhi were alleged;

(b) if so, the nature of allegations made by the Delhi Parents Teachers' Council;

(c) what are the demands of the Council; and

(d) the action taken by Government in this direction so far?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir.

(b) Allegations inter-alia related to the charges of corruption, wastage, inefficiency etc. against the aided schools Managements, Delhi Municipal Corporation, New Delhi Municipal Committee and the Education Directorate, Delhi, etc.

(c) The main demand of the Council relates to the setting up of a Statutory Commission to look into the existing problems of education in Delhi including the cases of wastage, corruption etc.

(d) The Council's demand has not been accepted. As the Council is not a registered body and the Ministry is not satisfied with its credentials, it has decided in future not to inquire into any allegations made by this body.

#### **Retired Teachers Association of Kerala**

**3904. Shri Vasudevan Nair:  
Shri Warrior:**

Will the Minister of Education be pleased to state:

(a) whether recently the Kerala Government have received representations from the Retired Teachers Association of Kerala regarding some of their grievances;

(b) if so, the main points raised in the representation; and

(c) the reaction of Government thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). Information is being obtained from the State Government and will be laid on the Table of the House in due course.

#### **Appeals from Government Officials**

**3905. Shri Priya Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is obligatory on the part of a disciplinary and appointing authority to wait for a decision from the President in terms of Rule 35 of the CCS & CCA Rules, 1957 if an appeal is submitted by an aggrieved official to the President in terms of Rule 24 of the Classification, Control and Appeal Rules, 1957;

(b) if not, the reasons therefor;

(c) whether some new charges could be brought in against an employee, whose suspension has been ordered for holding a further enquiry by the Disciplinary/Appointing authority in terms of Rules 12(4) of the Classification Control & Appeal Rules, 1957; and

(d) if the reply to part (c) above be in the affirmative, the reasons therefor and under what rules?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) This part of the question is not quite clear. Reference to Rule 35 of the Central Civil Services (Classification, Control and Appeal) Rules, 1957, which provides 'or removal of doubts, does not appear to be germane to the question. If the Hon'ble Member desires information whether the operation of an order passed by the disciplinary authority is to be stayed till the disposal of an appeal, the reply is in the negative. It may be added that the Central Civil Services (Classification, Control and Appeal) Rules, 1957, have since been repealed and replaced by the Central Civil Services (Classification, Control and Appeal) Rules, 1965, with effect from December 1, 1965.